

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

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MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 13/81 SCHEDULED TO BE HELD ON 21.06.2011 BUT ACTUALLY HELD ON 29.06.2011.

The Meeting No. 13/81 of Norms Committee-II was held on 29.06.2011 for the licensing year 2011-2012 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri. S.K.Jain, Sr.D.O.	DIPP
3.	Shri K.K.Funda, AD	MSME
4.	Shri B.C.Nayak, D.O	DHI
4.	Ms. R.L.Devi, DDG	DGFT
5.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:25/28/80-ALC2/2007	Party Name:MARUTI KOATSU CYLINDERS PVT. LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Closed
	HQ File :01/80/050/00425/AM08/	RLA File :34/24/040/00112/AM08/	Lic.No/Date:3410019613 11.09.2007	Defer Date:21.06.2011
	Decision : NC decided to closed the case as RA has issued the above AA on repeat base.			

2	Case No.:11/9/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00046/AM10/	RLA File :03/95/040/00846/AM09/	Lic.No/Date:0310520480 20.05.2009	Defer Date:02.08.2011
	Decision : NC decided to call the firm for Personal hearing as firm has not given specific reply asked from them by DIPP. The case stands deferred and to be relisted on 02.08.2011.			

3	Case No.:54/27/81-ALC2/2009	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM10/	RLA File :34/24/040/00030/AM10/	Lic.No/Date:3410024344 02.06.2009	Defer Date:02.08.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 02.08.2011.			

4	Case No.:19/39/81-ALC2/2009	Party Name:BIMETAL BEARINGS LIMITED,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00375/AM10/	RLA File :32/24/040/00017/AM10/	Lic.No/Date:3210040968 03.08.2009	Defer Date:02.08.2011
	Decision : NC observed that the case is under examination of MSME and decided to issue a reminder to them to expedite comments. The case stands deferred and to be relisted on 02.08.2011.			

5	Case No.:16/29/81-ALC2/2009	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00262/AM10/	RLA File :05/24/040/00223/AM10/	Lic.No/Date:0510250489 08.10.2009	Defer Date:02.08.2011
	Decision : NC observed that reply of the firm has received and decided to forward it to MSME for comments. The case stands deferred and to be relisted on 02.08.2011.			

6	Case No.:12/31/81-ALC2/2009	Party Name:B.M.P. METALS PVT. LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00278/AM10/	RLA File :05/23/040/00066/AM10/	Lic.No/Date:0510251399 26.10.2009	Defer Date:02.08.2011
	Decision : NC observed that the case is under examination of MSME and decided to issue a reminder to them to expedite comments. The case stands deferred and to be relisted on 02.08.2011.			

7	Case No.:1/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:withdraw
	HQ File :01/81/050/00280/AM10/	RLA File :05/24/040/00338/AM10/	Lic.No/Date:0510251506 27.10.2009	Defer Date:

Decision :NC decided to withdraw the case as the norms of the above AA has already been ratified in NC M.No. 9/81 dated 31.5.2011.

8	Case No.: 14/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status: withdraw
	HQ File :01/81/050/00293/AM10/	RLA File :05/24/040/00354/AM10/	Lic.No/Date:0510252096 09.11.2009	Defer Date:21.06.2011
	Decision : Decision : NC decided to withdraw the case as the norms of the above AA has already been ratified in NC M.No. 9/81 dated 31.5.2011.			

9	Case No.: 15/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status: withdraw
	HQ File :01/81/050/00294/AM10/	RLA File :05/24/040/00356/AM10/	Lic.No/Date:0510252098 09.11.2009	Defer Date:
	Decision : Decision : NC decided to withdraw the case as the norms of the above AA has already been ratified in NC M.No. 9/81 dated 31.5.2011.			

10	Case No.: 6/40/81-ALC2/2010	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00374/AM11/	RLA File :08/24/040/00256/AM10/	Lic.No/Date:0810085115 21.12.2009	Defer Date:02.08.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 02.08.2011.			

11	Case No.: 42/1/81-ALC2/2010	Party Name:GLOBAL WIND POWER LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status: Approved
	HQ File :01/81/050/00576/AM10/	RLA File :03/94/040/00676/AM10/	Lic.No/Date:0310556824 25.01.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(45)/2010/TSW(B) dated 9.6.2011 as under:- 1. The word 'including tower is to be suffixed in the description of export product and its net weight is to be indicated as 106948 kg.			

2. Total quantity of import item from Sl no. 37 to 39 and 59 to 61 taking together is allowed as 65.1 MT including 5% wastage after 1/3rd recovery.
 3. Total CIF value of import item No. 42 to 47 is restricted to 0.5% of FOB value of export.
 4. Import item No. 40&41 is allowed as applied by the firm.
 5. Rest of the items are components and is allowed on net to net basis as per condition of GN-4 for engineering products.
- R/A may take suitable consequential action accordingly.

12	Case No.:1/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Approved
	HQ File :01/81/050/00446/AM10/	RLA File :09/24/040/00431/AM10/	Lic.No/Date:0910040768 02.02.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(9)/2011/TSW(B) dated 9.6.2011 as under:- 1. Per unit net weight of export product from Sl No 1 to 6 is to be indicated as 500 Kg,665 Kg, 940Kg, 965 Kg,1340 kg and 2950 kg respectively in addition to quantity in numbers. 2. Word 'Sheet' may be suffixed in the description of Import item No 1,8,15,22,29 &36 and their quantity is allowed as applied by firm including 7% wastage. 3. Quantity of import item No 2,9,16,23,30and 37 is to be reduced to 384.1 kg,1166.65 Kg, 8263.82 kg,16861 kg, 339.4 kg and 12283.2 Kg respectively including 1% wastage. 4. Rest of the items is to be allowed as applied by the firm. R/A may take suitable consequential action accordingly.			

13	Case No.:2/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00447/AM10/	RLA File :09/24/040/00378/AM10/	Lic.No/Date:0910040771 02.02.2010	Defer Date:02.08.2011
	Decision : NC decided to send a letter to firm to furnish the requisite information as required by DHI vide U.O. No. 3(9)/2011/TSW(B) dated 09.06.2011 (copy enclosed).			

14	Case No.:8/40/81-ALC2/2010	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00376/AM11/	RLA File :05/24/040/00460/AM10/	Lic.No/Date:0510258719 17.02.2010	Defer Date:02.08.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 02.08.2011.			

15	Case No.: 11/45/81-ALC2/2010	Party Name:DAKI ENGINEERING WORKS,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00488/AM11/	RLA File :24/24/040/00020/AM10/	Lic.No/Date:2410027741 18.03.2010	Defer Date:02.08.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 02.08.2011.			

16	Case No.: 29/27/81-ALC2/2010	Party Name:BHARAT UDYOG	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00237/AM11/	RLA File :18/24/040/00001/AM10/	Lic.No/Date:1810002955 30.03.2010	Defer Date:02.08.2011
	Decision : NC decided to forward the application of the firm to MSME for examination. The case stands deferred and to be re-listed on 02.08.2011. The case stands deferred and to be re-listed on 02.08.2011.			

17	Case No.: 11/9/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00044/AM11/	RLA File :07/24/040/00441/AM10/	Lic.No/Date:0710071806 26.05.2010	Defer Date:02.08.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 02.08.2011.			

18	Case No.: 5/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00050/AM11/	RLA File :35/24/040/00048/AM10/	Lic.No/Date:3510030471 04.06.2010	Defer Date:02.08.2011
	Decision : NC decided to forward the application of the firm again to MSME for examination. The case stands deferred and to be re-listed on 02.08.2011.			

19	Case No.: 16/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00061/AM11/	RLA File :35/24/040/00049/AM10/	Lic.No/Date:3510030492 07.06.2010	Defer Date:21.06.2011
	Decision : NC decided to forward the application of the firm again to MSME for examination. The case stands deferred and to be re-listed on 02.08.2011. The case stands deferred and to be re-listed on 02.08.2011.			

20	Case No.: 26/25/81-ALC2/2010	Party Name:EVEREADY INDUSTRIES INDIA LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00200/AM11/	RLA File :02/24/040/00053/AM11/	Lic.No/Date:0210144645 08.07.2010	Defer Date:21.06.2011
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 02.08.2011.			

21	Case No.:2/27/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00210/AM11/	RLA File :05/23/040/00059/AM11/	Lic.No/Date:0510267975 12.07.2010	Defer Date:21.06.2011
	Decision : NC decided to send a letter to firm to furnish the requisite information as required by DHI vide U.O. No. 3(100)/10TSW(B) dated 23.06.2011 (copy enclosed).			

22	Case No.:9/25/81-ALC2/2010	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00183/AM11/	RLA File :07/24/040/00121/AM11/	Lic.No/Date:0710072965 15.07.2010	Defer Date:21.06.2011
	Decision : NC decided to send a letter to firm to furnish the requisite information as required by DHI vide U.O. No. 3(97)/2008/TSW(B) dated 09.06.2011 (copy enclosed).			

23	Case No.:43/40/81-ALC2/2010	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00411/AM11/	RLA File :32/24/040/00020/AM11/	Lic.No/Date:3210044881 22.07.2010	Defer Date:21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 02.08.2011.			

24	Case No.:8/52/81-ALC2/2010	Party Name:DELTON CABLES LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00573/AM11/	RLA File :05/23/040/00173/AM10/	Lic.No/Date:0510268830 22.07.2010	Defer Date:21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 02.08.2011.			

25	Case No.:10/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00218/AM11/	RLA File :05/23/040/00022/AM11/	Lic.No/Date:0510269614	Defer

		04.08.2010	Date:21.06.2011
Decision : NC observed that the case is under examination of DOT. The case stands deferred and to be relisted on 02.08.2011.			

26	Case No.: 13/27/81-ALC2/2010	Party Name:LEGENDS THE MERCHANT GROUP	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00221/AM11/	RLA File :05/23/040/00121/AM11/	Lic.No/Date:0510270636 16.08.2010	Defer Date:21.06.2011
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 02.08.2011.			

27	Case No.: 33/45/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00510/AM11/	RLA File :07/24/040/00181/AM11/	Lic.No/Date:0710073904 30.08.2010	Defer Date:21.06.2011
	Decision : NC observed that the case is under examination of MNRE. The case stands deferred and to be relisted on 02.08.2011.			

28	Case No.: 28/40/81-ALC2/2010	Party Name:FLOVEL MECAMIDI ENERGY PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00396/AM11/	RLA File :05/23/040/00135/AM11/	Lic.No/Date:0510271787 31.08.2010	Defer Date:21.06.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 02.08.2011.			

29	Case No.: 30/27/81-ALC2/2010	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Closed
	HQ File :01/81/050/00238/AM11/	RLA File :52/24/040/00017/AM11/	Lic.No/Date:5210031960 20.09.2010	Defer Date:
	Decision : NC decided to closed the case as hard copy not received from RA despite several reminders.			

30	Case No.: 46/40/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00414/AM11/	RLA File :34/24/040/00150/AM11/	Lic.No/Date:3410028051 22.09.2010	Defer Date:21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 02.08.2011.			

31	Case No.:33/27/81-ALC2/2010	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00241/AM11/	RLA File :07/24/040/00218/AM11/	Lic.No/Date:0710074401 23.09.2010	Defer Date:21.06.2011
	Decision : NC observed that the case is under examination of DOT. The case stands deferred and to be relisted on 02.08.2011.			

32	Case No.:34/27/81-ALC2/2010	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Reject
	HQ File :01/81/050/00242/AM11/	RLA File :03/95/040/00438/AM11/	Lic.No/Date:0310593594 23.09.2010	Defer Date:
	Decision : NC observed that firm has not submitted reply despite three reminders. Hence NC decided to reject the case for non submission of reply. R/A may take suitable consequential action accordingly.			

33	Case No.:35/27/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00243/AM11/	RLA File :03/95/040/00435/AM11/	Lic.No/Date:0310593774 24.09.2010	Defer Date:21.06.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 02.08.2011.			

34	Case No.:31/40/81-ALC2/2010	Party Name:ADDI ALLOYS PVT.LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00399/AM11/	RLA File :30/24/040/00031/AM11/	Lic.No/Date:3010069857 30.09.2010	Defer Date:21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 02.08.2011.			

35	Case No.:36/40/81-ALC2/2010	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00404/AM11/	RLA File :03/95/040/00463/AM11/	Lic.No/Date:0310594726 01.10.2010	Defer Date:21.06.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 02.08.2011.			

36	Case No.:49/40/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00417/AM11/	RLA File :34/24/040/00157/AM11/	Lic.No/Date:3410028169	Defer

		01.10.2010	Date:21.06.2011
Decision : NC decided to forward the application to MSME for examination. The case stands deferred and to be relisted on 02.08.2011.			

37	Case No.:19/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00387/AM11/	RLA File :06/24/040/00032/AM11/	Lic.No/Date:0610019278 05.10.2010	Defer Date:21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 02.08.2011.			

38	Case No.:29/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00397/AM11/	RLA File :11/24/040/00043/AM11/	Lic.No/Date:1110023344 12.10.2010	Defer Date:21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 02.08.2011.			

39	Case No.:35/40/81-ALC2/2010	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Approved
	HQ File :01/81/050/00403/AM11/	RLA File :07/24/040/00261/AM11/	Lic.No/Date:0710074770 12.10.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(97)/2008/TSW(B) dated 9.6.2011 as under:- 1. The word 'painted' is prefixed and the word 'made of CRCA' is to be suffixed in the description of export product. 2. Quantity of import item No 1 is to be allowed as 4044MT including 5% wastage. 3. Import item No 2 is recommended as per SION C-274. 4. Import item No 3 is restricted to 0.2% of the FOB value of export. 5. Import item No 4 is allowed as applied by the firm. 6. Import item no. 5& 6 is allowed as per policy for packaging material. R/A may take suitable consequential action accordingly.			

40	Case No.:42/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Approved
	HQ File :01/81/050/00410/AM11/	RLA File :11/24/040/00042/AM11/	Lic.No/Date:1110023343 12.10.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 29.6.2011 as under:-			

1. Net weight of export product at Sl. No. 1 & 2 may be specified as 78.44 MT & 135.8 MT respectively
2. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 64.45 MT inclusive of a wastage of 21.2% after 1/3rd recovery.
3. Import items at Sl. No. 2, 3, 5 & 6 put together may be allowed within 1.5 % of FOB value of exports.
4. Quantity of import item at S.No. 4 may be allowed as 5.37 MT inclusive of a wastage of 1%.
5. Import item at Sl.No. 7, 8 & 9 may be allowed on net to net basis with accountability clause.

R/A may take suitable consequential action accordingly.

41	Case No.:4/31/81-ALC2/2010	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00310/AM11/	RLA File :05/23/040/00169/AM11/	Lic.No/Date:0510274897 13.10.2010	Defer Date:21.06.2011
	Decision : NC observed that reply of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be re-listed on 02.08.2011.			

42	Case No.:5/31/81-ALC2/2010	Party Name:ROOP ARINNA FABRICATORS PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:closed
	HQ File :01/81/050/00311/AM11/	RLA File :05/24/040/00244/AM11/	Lic.No/Date:0510274913 13.10.2010	Defer Date:
	Decision : NC decided to closed the case as hard copy not received from RA after several reminders.			

43	Case No.:8/31/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00314/AM11/	RLA File :05/23/040/00197/AM11/	Lic.No/Date:0510275123 18.10.2010	Defer Date:21.06.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 02.08.2011.			

44	Case No.:9/31/81-ALC2/2010	Party Name:IP SOFTCOM (INDIA) PVT.LTD.,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00315/AM11/	RLA File :04/24/040/00180/AM11/	Lic.No/Date:0410118155 19.10.2010	Defer Date:21.06.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 02.08.2011.			

45	Case No.:11/31/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Reject
	HQ File :01/81/050/00317/AM11/	RLA File :34/24/040/00189/AM11/	Lic.No/Date:3410028362	Defer Date:

		21.10.2010	
Decision : NC observed that firm has not submitted reply despite three reminders. Hence NC decided to reject the case for non submission of reply. R/A may take suitable consequential action accordingly.			

46	Case No.: 16/40/81-ALC2/2010	Party Name:AGRO DUTCH INDUSTRIES LTD.,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Reject
	HQ File :01/81/050/00384/AM11/	RLA File :22/24/040/00053/AM11/	Lic.No/Date:2210010554 21.10.2010	Defer Date:
	Decision : NC observed that firm has not submitted reply despite three reminders. Hence NC decided to reject the case for non submission of reply. R/A may take suitable consequential action accordingly.			

47	Case No.: 40/40/81-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00408/AM11/	RLA File :11/24/040/00048/AM11/	Lic.No/Date:1110023394 21.10.2010	Defer Date:21.06.2011
	Decision : NC observed that the case is under examination of DOT. The case stands deferred and to be relisted on 02.08.2011.			

48	Case No.: 12/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Approved
	HQ File :01/81/050/00380/AM11/	RLA File :06/24/040/00035/AM11/	Lic.No/Date:0610019488 27.10.2010	Defer Date:21.06.2011
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(101)/2010/TSW(B) dated 9.6.2011 as under:- 1. Net weight per piece of export product No.1 to 4 is to be indicated as 8000 Kg, 7000 Kg, 5000 Kg and 1880 kg respectively. 2. Quantity of import item No 1 is reduced to 144.8 MT considering 7% wastage for 1 st three export products and wastage as claimed by the firm for export product no. 4. 3. Quantity of import item No 2 is to be reduced to 77.07 MT including 1% wastage. 4. Import item No 3 is to be allowed as applied by the firm. R/A may take suitable consequential action accordingly.			

49	Case No.: 4/40/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00372/AM11/	RLA File :05/23/040/00206/AM11/	Lic.No/Date:0510275960 28.10.2010	Defer Date:21.06.2011
	Decision : NC observed that reply from the firm is still awaited after two reminders, hence decided to issue final reminder to firm. The case			

stands deferred and to be relisted on 02.08.2011.

50	Case No.: 45/40/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Reject
	HQ File :01/81/050/00413/AM11/	RLA File :34/24/040/00209/AM11/	Lic.No/Date:3410028545 09.11.2010	Defer Date:21.06.2011
	Decision : NC observed that firm has not submitted reply despite three reminders. Hence NC decided to reject the case for non submission of reply. R/A may take suitable consequential action accordingly.			

51	Case No.: 31/45/81-ALC2/2010	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status: Approved
	HQ File :01/81/050/00508/AM11/	RLA File :03/95/040/00608/AM11/	Lic.No/Date:0310602784 24.11.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 29.6.2011 as under:- 1. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 32897 Kgs. inclusive of a wastage of 7%. 2. Quantity of import item at S.No. 2 may be allowed as 15188 Kgs. (281198 Sq. Mtrs.) inclusive of a wastage of 5%. 3. Quantity of import item at S.No. 3 may be allowed within 2% of FOB value of exports. 4. Quantity of import item at S.No. 4 may be allowed as 11161 Kgs. on net to net basis as applied for by the firm R/A may take suitable consequential action accordingly.			

52	Case No.: 1/37/81-ALC2/2010	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:closed
	HQ File :01/81/050/00352/AM11/	RLA File :08/24/040/00215/AM11/	Lic.No/Date:0810094152 25.11.2010	Defer Date:
	Decision : NC decided to closed the case as hard copy not received from RA despite several reminders.			

53	Case No.: 5/45/81-ALC2/2010	Party Name:ARMOR PLAST LTD.,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00482/AM11/	RLA File :07/24/040/00326/AM11/	Lic.No/Date:0710075654 25.11.2010	Defer Date:21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 02.08.2011.			

54	Case No.: 10/45/81-ALC2/2010	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Approved
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HQ File :01/81/050/00487/AM11/

RLA File :13/24/040/00022/AM11/

Lic.No/Date:1310033901
30.11.2010

Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 29.6.2011 as under:-

1. Following sizes/ specifications and quantities of export products may be specified:

Specification & Size	Quantity (In Thousand Nos.)
Lead-in-Wire NPS 0.6x30,Du 0.35x8, Cu 0.35x49	50,000
Lead-in-Wire NPS 0.6x30,Du 0.30 x14, Cu 0.35x43	100,000
Lead-in-Wire NPS 0.6x29,Du 0.3x5, Cu 0.4x57	20,000
Lead-in-Wire NPS 0.6x30,Du 0.35x6, Cu 0.4x56	40,000
Lead-in-Wire NPS 0.5x30,Du 0.3x5, Cu 0.4x60	5,000
Lead-in-Wire NPS 0.8x55,Du 0.35x5, Cu 0.4x60	2,000
Lead-in-Wire NPS 0.6x16,Du 0.35x3.5, Cu 0.5x58	50,000
Lead-in-Wire NPS 0.5x13,Du 0.35x4, Cu 0.35x37	10,000
Lead-in-Wire NPS 0.5x30,Du 0.3x10, Cu 0.4x45	10,000
Lead-in-Wire NPS 0.6x14,Du 0.35x13, Bronze 0.4x40	50,000
Lead-in-Wire NPS 1.5x32,Du 0.35x8, Cu 0.5x49	4,000
Lead-in-Wire NPS 1.5x95,Du 0.4x8, Cu 0.5x59	2,000
Lead-in-Wire NPS 1.5x99,Du 0.4x8, Cu 0.5x68	2,000
Lead-in-Wire NPS 0.6x16,Du 0.4x8, NPS 0.5x52.5	25,000
Lead-in-Wire NPS 0.6x17,Du 0.4x8, NPS 0.5x50	50,000
Lead-in-Wire NPS 0.6x30,Du 0.35x14, Cu 0.2x51	100,000
Total	520,000

2. Total net weight of 68275 Kgs may be specified with the total quantity of export product:

3. Word "relevant" may be prefixed with the description of import items at S.Nos. 4 & 6.

4. Taking clue from SIONs C-504, C-1189, C-1202 & C-1801, quantities of import items at S.Nos.1 to 6 may be allowed as. 20072 Kgs., 3283 Kgs., 45317 Kgs., 1210 Kgs , 25.535 Kgs. & 1277 Kgs respectively.

R/A may take suitable consequential action accordingly.

55	Case No.:7/45/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00484/AM11/	RLA File :05/23/040/00252/AM11/	Lic.No/Date:0510279098 09.12.2010	Defer Date:21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 02.08.2011.			

56	Case No.: 22/45/81-ALC2/2010	Party Name:CROWN CORPORATION PVT. LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status: Approved
	HQ File :01/81/050/00499/AM11/	RLA File :03/94/040/00738/AM11/	Lic.No/Date:0310605465 09.12.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 29.6.2011 as under:- 1. Total net weight of 150 MT may be added with the quantity of export product. 2. Word “upto” given in the description of Export Product may be deleted. 3. Quantity of import item at Sl No 1 may be allowed as 130.15 MT inclusive of 2 % wastage. 4. Quantity of import item at Sl No 2 may be allowed as 1.285 MT inclusive of 2 % wastage 5 Quantity of import item at Sl No 3 may be allowed as 15.66 MT inclusive of 2 % wastage 6. Quantities of import items at Sl No 4 & 5 may be allowed as 9750 Nos & 19250 Nos. respectively on net to net basis with accountability clause 7. The quantities of import items at S.No.6 to 10 may be allowed as 1.02 Kgs/Kg Content in the export product. R/A may take suitable consequential action accordingly.			

57	Case No.: 12/45/81-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status: Approved
	HQ File :01/81/050/00489/AM11/	RLA File :31/24/040/00186/AM11/	Lic.No/Date:3110045845 10.12.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 29.6.2011 as under:- 1. Net weights of 348 MT, 86.1 MT & 5.1 MT may be specified with quantities of export products at Sl. No. 1, 2 & 3 respectively. 2. Quantity of import item at Sl. No. 1 may be allowed as 448400 Kgs. inclusive of 28.8 % wastage after 1/3rd recovery. 3. Quantity of import item at Sl. No. 2 may be allowed as 145700 Kgs. inclusive of 69.2 % wastage after 1/3rd recovery. 4. Quantity of import item at Sl. No. 3 may be allowed as 5100 Kgs. on net to net basis RA may take suitable consequential action accordingly.			

58	Case No.: 1/39/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00368/AM11/	RLA File :09/24/040/00388/AM11/	Lic.No/Date:0910044671 14.12.2010	Defer Date:21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 02.08.2011.			

59	Case No.:2/40/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00370/AM11/	RLA File :03/95/040/00690/AM11/	Lic.No/Date:0310606224 14.12.2010	Defer Date:21.06.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 02.08.2011.			

60	Case No.:4/45/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00481/AM11/	RLA File :03/94/040/00812/AM11/	Lic.No/Date:0310606403 15.12.2010	Defer Date:21.06.2011
	Decision : NC decided to send a letter to firm to furnish requisite information required by DHI vide U.O. No 3(15)/2011/TSW(B) dated 9.6.2011 (copy enclosed). The case stands deferred and to be re-listed on 02.08.2011.			

61	Case No.:3/40/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Approved
	HQ File :01/81/050/00371/AM11/	RLA File :03/94/040/00788/AM11/	Lic.No/Date:0310606625 16.12.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(15)/2010/TSW(B) dated 16.5.2011 as under:- 1. Net weight of export product per set is to be indicated as 55760.5 kg. 2. Quantity of import item No. 1 is reduced to 116868.2 kg including of 10% wastage. 3. Import item No. 2&3 is allowed as applied by the firm. 4. Import item No. 4& 5 is to be deleted as these items are required for the manufacture of ventilating ducts which is not part of the export product in this case. RA may take suitable consequential action accordingly.			

62	Case No.:6/45/81-ALC2/2010	Party Name:WELSPUN CORP LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00483/AM11/	RLA File :34/24/040/00235/AM11/	Lic.No/Date:3410028876 22.12.2010	Defer Date:21.06.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 02.08.2011.			

63	Case No.:2/46/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00517/AM11/	RLA File :04/24/040/00245/AM11/	Lic.No/Date:0410120023	Defer

		22.12.2010	Date:21.06.2011
	Decision : NC decided to send a letter to firm to furnish requisite information required by DHI vide U.O. No 3(37)/2010/TSW(B) dated 14.6.2011 (copy enclosed). The case stands deferred and to be re-listed on 02.08.2011.		

64	Case No.:13/45/81-ALC2/2010	Party Name:HAMEX FUEL CELL PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00490/AM11/	RLA File :31/24/040/00196/AM11/	Lic.No/Date:3110046165 28.12.2010	Defer Date:21.06.2011
	Decision : NC observed that reply of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be relisted on 02.08.2011.			

65	Case No.:18/45/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00495/AM11/	RLA File :08/24/040/00175/AM11/	Lic.No/Date:0810095028 28.12.2010	Defer Date:21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 02.08.2011.			

66	Case No.:30/45/81-ALC2/2010	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00507/AM11/	RLA File :04/24/040/00253/AM11/	Lic.No/Date:0410120241 29.12.2010	Defer Date:21.06.2011
	Decision : NC decided to send a letter to firm to furnish requisite information required by MOS vide U.O. No 2(5)/2006-TW Vol.-II dated 1.6.2011 (copy enclosed). The case stands deferred and to be re-listed on 02.08.2011.			

67	Case No.:9/52/81-ALC2/2010	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Approved
	HQ File :01/81/050/00574/AM11/	RLA File :03/94/040/00860/AM11/	Lic.No/Date:0310608721 30.12.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(82)/2010/TSW(B) dated 9.6.2011 as under:- 1. Net weight per piece of export product is incorporated in the authorization as 197300 kg. 2. Quantity of import item No 1 is to be allowed as applied by the firm. 3. Quantity of import item No 2 is to be reduced to 149400 kg including 1% wastage. 4. Quantity of import item No 3 is to be reduced to 31670 kg including 5% wastage. 5. Quantity of import item No 4 is to be reduced to 469700 kg including 10% wastage. 6. Rest of items is to be allowed as components on net to net basis as per condition of GN-4 for engineering products.			

RA may take suitable consequential action accordingly.

68	Case No.: 8/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status: Approved
	HQ File :01/80/050/00707/AM11/	RLA File :05/23/040/00260/AM11/	Lic.No/Date:0510280962 05.01.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(55)/2010/TSW(B) dated 3.6.2011 as under:- 1. Import item No 1 is to be allowed as per condition GN-4. 2. Import item No. 2&3 is allowed as per policy for import of mandatory spares. RA may take suitable consequential action accordingly.			

69	Case No.: 5/52/81-ALC2/2010	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status: Approved
	HQ File :01/81/050/00570/AM11/	RLA File :03/94/040/00874/AM11/	Lic.No/Date:0310611252 17.01.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 29.6.2011 as under:- 1. Words "Cu/XLPE/SWA/ ZHFR 1 KV" may be suffixed with the description of Export products from Sl.Nos. 1 to 16. 2. Total net weight of 52454 Kgs. may be specified with the quantities of export products from S.Nos. 1 to 16. 3. Quantities of import item at S.No 1 viz. continuous cast Copper Rod(8 mm dia)(EC Grade)may be allowed as under: a) For Export products mentioned at Sl Nos. 1 to 4, 12, 13 &14 as per Engineering Table 5. b) For Export products mentioned at Sl Nos. 5, 7, 9 to 11 & 16 as per Engineering Table 4. c) For Export product mentioned at Sl No. 6, 8 & 15 as 258.86 Kgs./Km, 443.76 Kgs./Km & 462.3Kgs./Km of export products respectively after taking clue from Engineering Table 5. 4. Quantities of import item No.2 viz. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products from Sl. No. 1 to 16. 5. The quantities of import item No.3 viz. ZHFR Compound may be allowed as 1.05 Kgs/Kg content in the Export Products from Sl. No. 1 to 16. Quantity of this item may also be reduced to 9308 Kgs. 6. Quantity of import item at S.No. 4 viz. Steel Armouring Wire may be allowed as 1.02 Kgs./Kg. content in the export products from Sl. No 1 to 16. RA may take suitable consequential action accordingly.			

70	Case No.: 11/52/81-ALC2/2010	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status: Deferred and Re-indexed
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	HQ File :01/81/050/00576/AM11/	RLA File :03/94/040/00883/AM11/	Lic.No/Date:0310611243 17.01.2011	Defer Date:21.06.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 02.08.2011.			

71	Case No.:11/46/81-ALC2/2010	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00526/AM11/	RLA File :02/24/040/00086/AM11/	Lic.No/Date:0210153790 19.01.2011	Defer Date:21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 02.08.2011.			

72	Case No.:20/45/81-ALC2/2010	Party Name:ATUL ELECTRO FORMERS LTD	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00497/AM11/	RLA File :31/24/040/00189/AM11/	Lic.No/Date:3110046519 20.01.2011	Defer Date:21.05.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vided U.O.No. 7/89/2011 dated 12.5.2011 (copy enclosed) The case stands deferred and to be re-listed on 02.08.2011.			

73	Case No.:23/45/81-ALC2/2010	Party Name:AGRO DUTCH INDUSTRIES LTD.,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00500/AM11/	RLA File :22/24/040/00086/AM11/	Lic.No/Date:2210010882 21.01.2011	Defer Date:21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 02.08.2011.			

74	Case No.:35/45/81-ALC2/2010	Party Name:KDDL LTD.,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:closed
	HQ File :01/81/050/00512/AM11/	RLA File :07/24/040/00418/AM11/	Lic.No/Date:0710076881 24.01.2011	Defer Date:
	Decision : NC decided to closed the case as hard copy not received from RA despite several reminders.			

75	Case No.:37/45/81-ALC2/2010	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00514/AM11/	RLA File :05/24/040/00350/AM11/	Lic.No/Date:0510282431 27.01.2011	Defer Date:21.06.2011

Decision : NC observed that the case is under examination of C&PC. The case stands deferred and to be relisted on 02.08.2011.

76

Case No.:1/46/81-ALC2/2010	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Approved
HQ File :01/81/050/00516/AM11/	RLA File :07/24/040/00402/AM11/	Lic.No/Date:0710076994 28.01.2011	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M No 46011/88/2006-PC-II. dated 02.6.2011 as under:-			
Item to be exported		Quantity	
Electrical Insulating Fitting-Foam		1 kg	
Raw material recommended for import		Quantity	
Relevant PVC/NBR foam with/without Adhesive (Thickness 3 mm- 20mm)		1.05 kg/kg content in the export product	
RA may take suitable consequential action accordingly.			

77	Case No.: 15/52/81-ALC2/2010	Party Name:SANKALP FORGINGS PVT.LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00580/AM11/	RLA File :31/24/040/00227/AM11/	Lic.No/Date:3110046694 31.01.2011	Defer Date:21.06.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.08.2011: - 1.Information in respect of S.No. 3,5,11 of the Standard Deficiency Format export product wise.			

78	Case No.: 4/46/81-ALC2/2010	Party Name:RADIANT - RSCC SPECIALTY CABLE PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00519/AM11/	RLA File :09/24/040/00496/AM11/	Lic.No/Date:0910045352 01.02.2011	Defer Date:21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 02.08.2011.			

79	Case No.: 5/46/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00520/AM11/	RLA File :05/23/040/00302/AM11/	Lic.No/Date:0510282721	Defer

		01.02.2011	Date:21.06.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI vided U.O.No. 3(100)/10 dated 23.06.2011 (copy enclosed). The case stands deferred and to be re-listed on 02.08.2011.		

80	Case No.:6/46/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Approved
	HQ File :01/81/050/00521/AM11/	RLA File :09/24/040/00235/AM11/	Lic.No/Date:0910045354 01.02.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No 3(9)/2011/TSW(B) dated 09.6.2011 as under:- 1. Import item No 4 is allowed as SL no. 5 of SION C-325. 2. Rest of the inputs is allowed as per SION C -325. RA may take suitable consequential action accordingly.			

81	Case No.:3/47/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00529/AM11/	RLA File :03/94/040/00959/AM11/	Lic.No/Date:0310614989 08.02.2011	Defer Date:02.08.2011
	Decision : NC decided to send a letter to firm to furnish requisite information required by DHI vide U.O. No 3(15)/2011/TSW(B) dated 9.6.2011 (copy enclosed). The case stands deferred and to be re-listed on 02.08.2011.			

82	Case No.:4/50/81-ALC2/2010	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Approved
	HQ File :01/81/050/00550/AM11/	RLA File :03/95/040/00800/AM11/	Lic.No/Date:0310616525 17.02.2011	Defer Date:
	Decision : NC observed that as firm is just doing grinding process, only 1% wastage is justified. Hence NC decided to ratify the above AA allowing 1% wastage. RA may take suitable consequential action accordingly.			

83	Case No.:13/52/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00578/AM11/	RLA File :04/24/040/00305/AM11/	Lic.No/Date:0410121683 17.02.2011	Defer Date:21.06.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 02.08.2011.			

84	Case No.:14/52/81-ALC2/2010	Party Name:ANDRITZ HYDRO PRIVATE LIMITED,	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00579/AM11/	RLA File :11/21/040/00129/AM11/	Lic.No/Date:1110024055 18.02.2011	Defer Date:21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 02.08.2011.			

85	Case No.:3/52/81-ALC2/2010	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Approved
	HQ File :01/81/050/00568/AM11/	RLA File :05/24/040/00386/AM11/	Lic.No/Date:0510285257 07.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 29.6.2011 as under:- - Quantities of export products from Sl. No. 1 & 2 may also be specified as 17500 Meters, & 1200 Meters respectively in addition to their weights. - Total net weight of export product at Sl. No. 1 may be modified as 1166.727 MT. - Words “ Relevant” may be prefixed with the description of import item at Sl. No 1 and its quantity may be allowed as applied for i.e. 1177.996 MT inclusive of a wastage of 5 % after taking clue from SION at Sl. No. C-1289. - Quantities of import items from Sl.No. 2, 3 & 4 may be allowed as applied for i.e. 2658 Kgs, 5829 Kgs & 56500 Kgs. respectively after taking clue from SION at Sl.No. C- 1289. - Quantity of import item at Sl.No. 5 may be allowed as applied for RA may take suitable consequential action accordingly.			

86	Case No.:4/52/81-ALC2/2010	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Approved
	HQ File :01/81/050/00569/AM11/	RLA File :05/24/040/00387/AM11/	Lic.No/Date:0510285258 07.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 29.6.2011 as under:- - Description of Export Product may be modified as “ Alloy Steel Seamless Line Pipe 4" (114.3 MM OD) 6.4 MM Wall thickness API 5L x 65 PSL 2, 3 Layer Polyethylene (3LPE) Coating having thickness of 2 MM and coating weight of 2.75 Kgs. per Sq. Meters (+/- 5 %). - Quantity of export product may also be specified as 10,000 Meters in addition to its weight. - Total net weight of export product may be modified as 180.2 MT. - Description of import item at Sl. No 1 may be modified as “ Relevant Alloy Steel Billets/Rounds” and its quantity may be allowed as applied for i.e. 204.36 MT inclusive of wastage of 20 % after taking clue from SION at Sl. No.C-797. - Quantities of import items from Sl. No. 2, 3 & 4 may be allowed as applied for i.e. 427 Kgs, 937 Kgs & 9080 Kgs. respectively after taking clue from SION at Sl. No. C- 1289.			

6. Quantity of import item at Sl. No. 5 may be allowed within 2 % of FOB value of exports.
RA may take suitable consequential action accordingly.

87	Case No.: 6/52/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status: Approved
	HQ File :01/81/050/00571/AM11/	RLA File :05/23/040/00346/AM11/	Lic.No/Date:0510285390 08.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(55)/2010/TSW(B) dated 20.6.2011 as under;- 1. Import item No. 1 is allowed as component as per condition of GN-4 for engineering products. 2. Item at Sl No. 2 have been claimed as spares and is allowed as per policy for spares. RA may take suitable consequential action accordingly.			

88	Case No.: 21/52/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status: closed
	HQ File :01/81/050/00586/AM11/	RLA File :07/24/040/00505/AM11/	Lic.No/Date:0710077937 09.03.2011	Defer Date:21.06.2011
	Decision : NC decided to closed the case as hard copy not received from RA after several reminders.			

89	Case No.: 22/52/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status: closed
	HQ File :01/81/050/00587/AM11/	RLA File :07/24/040/00509/AM11/	Lic.No/Date:0710077938 09.03.2011	Defer Date:
	Decision : NC decided to closed the case as hard copy not received from RA after several reminders.			

90	Case No.: 23/52/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00588/AM11/	RLA File :09/24/040/00468/AM11/	Lic.No/Date:0910045872 09.03.2011	Defer Date:21.06.2011
	Decision : NC decided to send a letter to firm to furnish requisite information required by DHI vide U.O. No 3(9)/2011/TSW(B) dated 9.6.2011 (copy enclosed).			

91	Case No.: 1/5/81-ALC2/2011	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status: Deferred and Re-indexed
			Lic.No/Date:0510288472	

HQ File :01/81/050/00014/AM12/	RLA File :05/24/040/00008/AM12/	21.04.2011	Defer Date:21.06.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 02.08.2011.			

92	Case No.:3/5/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:13/81-ALC2/2011 21.06.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00016/AM12/	RLA File :05/23/040/00032/AM12/	Lic.No/Date:0510288841 27.04.2011	Defer Date:21.06.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 02.08.2011.			

PART – AR - FRESH

SI No. 34

CASE NO. AR- 04	M/s. Larsen & Toubro Ltd., Mumbai
Meeting No. 13/81	F.No.01/81/050/0190/AM10/DES-II
Dated: 21.06.2011	Advance Licence No. 0310518039 dated 01.05.2009
	RLA's F.No.03/95/040/004/AM10

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 29.6.2011 as under:-

1. Net export weight of 23082 Kgs. may be specified with the quantity of export product.
2. Word “Relevant” may be prefixed with the descriptions of import items at Sl. Nos. 1 & 2.
3. Quantity of import item at Sl.No.1 may be allowed as 18100 Kgs. inclusive of 151 % wastage after 50 % recovery.
4. Quantity of import item at Sl.No.2 may be allowed as 1262 Kgs. inclusive of 307 % wastage after 20 % recovery.
5. Weight of 130 Kgs. may be added with the quantity of import item at Sl. No. 3 and its quantity may be allowed on net to net basis.
6. Import items from Sl. No. 4 to 10 may be allowed on net to net basis with accountability clause.

RA may take suitable consequential action accordingly.

SI No. 35

CASE NO. AR- 05	M/s. Larsen & Toubro Ltd., Mumbai
Meeting No. 13/81	F.No.01/81/050/0215/AM10/DES-II
Dated: 21.06.2011	Advance Licence No. 0310516404 dated 21.04.2009
	RLA's F.No.03/95/040/0944/AM09

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 29.6.2011 as under:-

1. Net export weights of 3010 Kgs. & 10790 Kgs. may be specified with the quantities of export products at Sl. No. 1 & 2 respectively
2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. Nos. 1 & 2.
3. Quantity of import item at Sl.No.1 may be allowed as 38526 Kgs. inclusive of 202 % wastage after 50 % recovery.
4. Quantity of import item at Sl.No.2 may be allowed as 4579 Kgs. inclusive of 645 % wastage after 20 % recovery.
5. Weight of 480 Kgs. may be added with the quantity of import item at Sl. No. 3 and its quantity may be allowed on net to net basis with accountability clause.

RA may take suitable consequential action accordingly.

SI No. 36

CASE NO. AR- 06	M/s. Kalpana International, Aligarh
Meeting No. 13/81	F.No.01/81/050/0376/AM10/DES-II
Dated: 21.06.2011	Advance Licence No. 061006467 dated 28.10.2009
	RLA's F.No.06/24/040/0026/AM10

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 29.6.2011 as under:-

1. Quantity of import item at Sl. No. 1 may be allowed as 81 MT on net to net basis with accountability clause.

RA may take suitable consequential action accordingly.

SI. No. 37

CASE NO. C -31	Reference received through PC-IV Section of DGFT office of M/s. Vee Gee Industrial Enterprises Pvt. Ltd., Faridabad
Meeting No. 135/81	F.No.01/81/162/728/AM'10/DES-II
Dated: 21.06.2011	

Decision : NC decided to ratify the wastage norms as per written comments of DIPP vide U.O. dated 29.6.2011 as under:-

Based on the past consumption data and actual wastage on the three samples, following wastage norms are fixed for the EOU:

Export Product	Quantity	Input	Quantity
Terminals [Articles of brass rod and brass screws]	1 Kg	1.Brass Rod	1.42 Kgs./kg. content in the export product
		2. Brass screws	Net to net basis

Note: the above wastage norms shall be applicable in case firm is not recycling brass scrap

DC(NSEZ), Noida may take suitable consequential action accordingly

Sl. No. 38

Case No. AR- 77	M/S Dynatch Furnaces (Bombay) Pvt. Ltd., Mumbai
Meeting No. 13/81	F.No.01/81/50/0080/AM10/DES-II
Dated: 21.06.2011	Advance License No.0310524136 dt.15.06.2009
	RLA F.No.03/94/40/0196/AM'10

Decision : NC decided to forward the reply of the firm to DHI for comments. The case stands deferred and to be relisted on 02.08.2011.

PART – C – DEFER

Sl. No. 17

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CASE NO. C- 10	M/s T.K. India Pvt. Ltd., Chandigarh received through DC(NSEZ)
Meeting No. 13/81	F.No.01/81/162/027/AM'11/DES-II
Dated: 21.06.2011	

Decision :NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 02.08.2011.

PART – D – FRESH

S. No. 02

CASE NO. D - 1	M/s. The Madras Aluminum Co. Ltd., Salem (T.N)
Meeting No. 13/81	F.No.01/81/162/307/AM'11/DES-II
Dated: 21.06.2011	

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Decision :NC observed that reply of the firm has not been received after several reminders, hence decided to reject the case for non submission of reply.

RA may take suitable consequential action accordingly.

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